

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 318/MP/2019

- Subject : Petition under Section 79(1)(c), Section 18 and Section 17(3) of the Electricity Act, 2003, read with Regulation 19 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009, and invoking all other enabling powers of the Central Electricity Regulatory Commission permitting the amendment of the Transmission License dated 23.5.2017 granted to the NER-II Transmission Limited for establishing Transmission System for NER System Strengthening Scheme-II (Part-B) and V, (NER-II B & V) on Build, Own, Operate and Maintain basis and accordingly allowing carving out of Silchar-Misa 400 kV D/C (quad) transmission line from the purview of the aforesaid Transmission License and to vest the same in the favour of a separate entity i.e. Sterlite Grid 12 Limited (Respondent No. 1/ SGL12).
- Petitioner : NER-II Transmission Limited (NER -II)
- Respondents : Sterlite Grid 12 Limited & Ors.
- Date of Hearing : 18.12.2019
- Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member
- Parties present : Shri Sanjay Sen, Senior Advocate, NER -II.
Shri Abhishek Kumar, Advocate, NER -II
Ms. Harneet Kaur, Advocate, NER-II.
Shri T.A.N Reddy, NER-II.
Ms. Anisha Chopra Batra, NER-II.
Shri Agam Kumar, NER-II.

Record of Proceedings

Learned senior counsel for the Petitioner submitted that the present Petition has been filed, *inter-alia*, seeking amendment of the Transmission Licence granted to the Petitioner for establishment of Transmission System for 'NER System Strengthening Scheme-II (Part-B) and V', to allow the carving out of Silchar-Misa 400 kV D/C (quad) transmission line (SM Line) from the purview of the Transmission Licence and to vest the same in the favour of separate entity, namely Sterlite Grid 12 Limited. Learned senior counsel submitted that SM Line is situated in the State of Assam and its operation is distinguishable and separate from the other transmission elements. Learned senior counsel further submitted that the Petitioner has sought to carve out SM Line from the Project for better commercial and operational efficiency and will not in any manner prejudice the interest of LTTCs/beneficiaries.



2. After hearing the learned senior counsel for the Petitioner, the Commission reserved order on admissibility of the Petition.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Legal)**

